

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 103
IA-1297/ND/2021
(IB)-274(ND)2018

IN THE MATTER OF:

M/s. Ashutosh Steels Pvt. Ltd. ... Applicant/Petitioner

Vs

M/s.Royal Pressing and Components ... Respondent
Pvt.Ltd.

Order under Section 9 of IBC.

Order delivered on 31.03.2021

Coram:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

ORDER

IA-1297/ND/2021:

This is an application filed under Section 60(5) of I & B Code 2016 read with Regulation 44(2) & Regulation 47A of IBBI (LP) Regulations 2016 read with Rule 11 of the NCLT Rules 2016 for allowing extension of liquidation period for a further period of 9 months (inclusive exclusion period as per Liquidation Regulation 47A on account of Covid-19). Para 13 of the application states that this application ought to have been submitted before the expiry of one year from the date of application i.e. 13.02.2021. The Liquidator has prayed for condonation of this delay. The condonation of delay is allowed by Advising the Liquidator to be more watchful and vigilant of his own actions. As the Applicant has clearly stated that the application is filed with all bona fide mottos and in the best interest of justice, the extension of further time for a period of 9 months including the period of Covid-19 the exclusion period as per Regulation 47A of Liquidation Regulation from 13.02.2021 is granted. The other orders include that the Liquidator has to act more strictly and fast in this matter and achieve the progress within extended time. Liquidator is directed to file the Progress Report after 4 weeks.

List on **04.05.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
P.S.N PRASAD
MEMBER (JUDICIAL)